

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr.A.(SJ) No. 800 of 2010
With
Cr.A.(SJ) No. 871 of 2010

Makbool Ansari @ Makbool Mian and another
Mahajan Ansari

..... **Appellants**
(In Cr.A.(SJ) No. 800 of 2010)
..... **Appellant**
(In Cr.A.(SJ) No. 871 of 2010)

Versus

The State of Jharkhand

..... **Respondent**

CORAM: HON'BLE MR. JUSTICE RATNAKER BHENGRA

Through- Video Conferencing

For the Appellants : None
For the State : Mr. Shiv Shankar Kumar, APP;
Mr. Tapas Roy, APP

13/Dated: 03.09.2021

On call, no body appears on behalf of the appellants however, Mr. Shiv Shankar Kumar, and Mr. Tapas Roy, the learned counsels for the State are present.

Learned counsels for the State submit that they have filed status as well as custody report of the appellants.

With a view to give one more chance to the learned counsel for the appellants, put up this case after three weeks in seriatim.

(Ratnaker Bhengra, J.)